

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL AND TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2935**  
(TO BE ANSWERED ON 16.12.2015)

**UNDESIRABLE CONTACT MEN**

2935. SHRI KIRTI AZAD:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government is aware of the influence of Undesirable Contact Men, from amongst Chartered Accountants, Advocates and Tax specialists, consultants and professional brokers who get posting, appointments, transfers, deals etc. fixed;
- (b) if so, whether the CBI has mentioned several such name on its website;
- (c) if so, whether the Government proposes to update such a list to discourage common people from having liaison with such people and if so, the details thereof; and
- (d) the action taken by the Government against such middlemen along with the corrective measures taken/proposed to be taken in this regard?

**ANSWER**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR.JITENDRA SINGH)

(a) to (c): Information sought for being 'Top Secret' in nature, cannot be disclosed in public interest.

(d): The Central Government is fully committed to implement its policy of 'Zero Tolerance against Corruption'. Action against persons involved in corrupt practices is taken in accordance with law. Further, in order to promote greater transparency and ready access to information held with them, the Government Organizations are suo motu disclosing information relating to their important documents/policies/decisions etc and uploading the same on their websites as per Acts/Rules.

\*\*\*\*\*